

# HRD Jeganathan allegedly killed for acting against illegal ...

https://sabrangindia.in/article/hrd-jeganathan-allegedly-killed-acting-against-illegal-stone-quarry-nhrc-moved

On September 10, 2022, at Kuppam near K. Paramathi in Karur district, Jegenathan died in a road accident, that a forum, the Human Rights Defenders Forum (HRDA) has alleged was a guise for a brute murder. In a communication to the National Human Rights Commission (NHRC), the Forum states that Mr Jegenathnan was targeted in the road accident because he was involved in a movement to get the "stone quarry and successfully getting it sealed since on August 15. The quarry was leading to environmental degradation in Kuppam village of Bukalur taluk in Karur district." The communication addressed to Mr Inderjeet Kumar, National Focal Point - Human Rights Defenders & Deputy Registrar at the NHRC also expresses concern that "subsequent police and revenue action indicate to a clear collusion of the local police with the perpetrators and pose a further threat to the lives of more HRDs engaged in this issue."

The HRDA has also sent an Urgent Appeal regarding this incident to the Director General of Police Tamil Nadu, District Collector of Karur, Deputy Superintendent of Police of Aravakurichi, Regional Director of Geology and Mines of Tiruchirappalli, Asst. Director of Geology and Mines of Karur District, National Human Rights Commission of India (NHRC), UN Special Rapporteur on the situation of human rights defenders and various international organisations.

#### Background of the Incident:

Karur district is an area with abundant stone quarries and sand, due to which the groundwater and environment has been very badly affected. The livelihood of the people in the area, mainly agriculture has therefore also been increasingly affected by such activities.

It is to safeguard the environment and livelihood, various organisations and movements are working peacefully in the region. However the HRDs who are working in such movements are being targeted and the attacks and the killings on them are on the rise. Even before this, for example Nallathambi, son of Veeramalai of Mudalaipatti village of Karur district, (NHRC Case No 2449/22/11/2019) who intervened legally to protect a lake, was murdered on July 29, 2019. HRD Viswanathan, (NHRC Case No 1950/22/11/2019) and others who are fighting to protect the river Cauvery, have been attacked continuously and false criminal cases registered against them. In February 2020 a false case was registered and HRD Shanmugam was illegally arrested. (NHRC Case No 702/22/11/2020). In May 2022, HRD Tamilselvan (NHRC Case No 1751/22/49/2022) was attacked in the same district and on September 10, 2022 HRD Jeganathan has been killed.

Who was Mr Jeganathan?

Mr. Jeganathan is an environmental rights activist who has been working against illegal stone quarrying causing degradation to the environment in Kuppam village, Bukalur taluk, Karur district.

According to the HRDA, the family of Jaganatthan alleges that an illegal stone quarry has been operating in the near Tennimalai in Karur district since 2015. It is owned and operated by a person called Selvakumar who has been operating this quarry illegally, based on false documents in the name of his wife. Stones are cut from the illegall quarry, crushed into gravel at the nearby crusher factory and sold all over Tamil Nadu. Such quarries have mattered a lot after 2015 when these quarries have started using machines resulting in large-scale damage to the environment and consequently on agricultural activities in the area and the health of people in the area.

In the Gram Sabha meeting held on August 15, 2022 demanding action against the illegal stone quarry the participants were instrumental in bringing a resolution to close the illegal quarry being operated by Selvakumar. After this, the Department of Geology and Mining authorities closed the illegal quarry which was operated by Selvakumar on September 9, 2022.

#### **Previous History**

There was an earlier attack that was made on the deceased human rights defender Mr. Jagannathan about 15 days prior to May 31, 2019 but yet no case was registered since the perpetrators prevailed upon the HRD to settle the matter and assured that the quarry would remain closed. However, on May 31, 2019 there was yet another attack on the said HRD by the quarry owner Selvakumar and one Ranjit subsequently registered as Crime No 106 of 2019 in K. Paramathi Police station u/s 147,148,294(b), 324, 448 and 307 IPC. The deceased was admitted in hospital for several days with grievous injuries. These incidents precede the present attack resulting in murder of the HRD concerned.

#### Details of present Incident:

On September 10, 2022, Mr. Jeganathan was returning home in a two-wheeler near Kalipalayam where Selvakumar, the owner of the illegal quarry who was agitated about the closure of illegal quarrying on September 8, 2022 based on the HRD Jeganathan's complaint resulting in a Panchayat resolution on August 15, 2022, on September 10, 2022 rammed his mini lorry into HRD Jeganathan who was on a two wheeler. Mr. Jagannathan was killed on the spot near K. Paramathi in Karur district.

On the same day September 10, 2022, an FIR (No. 115 of 2022) was registered in K Paramathi Police Station, against the mini lorry belonging to Annai Stone Quarry registration number bearing TN 47 BY 2877, under section 302 (Punishment for murder) of IPC due to the direct telephonic intervention of HRD Shanmugam with the Inspector General of Police of Trichirapalli.

As information spread, a group of social activists, led by Mr. Shamugam and others from the Tamil Nadu Environment Protection Movement, and the victim's relatives and friends gathered in front of the hospital and staged a dharna. Alleging that HRD Mr. Jeganathan was murdered only for fighting for the closure of the illegal the Annai quarry that had been continuing functioning since the year 2015. They demanded a detailed investigation into the death and a re-postmortem conducted by a team of forensic experts drawn from different medical college hospitals from the neighbouring districts. The peaceful protestors HRD Shanmugam and another were illegally arrested on the morning of September 12,.2022 and were taken separately in different police vehicles to different police stations, all contrary to the procedure for arrest as per the Criminal Procedure Code and as laid down most recently by the Hon'ble Apex Court in Satender Kumar Antil versus Central Bureau of Investigation on July 11, 2022, and released only by 08:30 PM in the night. The said illegal arrests were resorted to with the full connivance of the senior police officers of the district, so that they may not be able to continue to advise the wife of the deceased HRD to continue insisting on a repostmortem of Jeganathan's body.

Revathy, the first wife of HRD Jeganathan, said her husband was brutally murdered for exposing the illegal operation of the quarry and refused to accept the body on Sunday until all the accused persons were arrested.

It was later in the day, the police arrested S. Selvakumar, 39, the quarry owner; Sakthivel, 24, the lorry driver; and Ranjith Kumar, 40, of Rayavelur, on the charge of murdering Jeganathan. Incidentally, as stated earlier, in the year 2019, Mr. Jeganathan had a narrow escape when a group of persons attacked him with lethal weapons for opposing the functioning of the quarry. Selvakumar and Ranjith Kumar were citied as accused in that case too.

HRDA undertook a fact-finding mission on September 17, 2022 into the said killing of HRD Jeganathan, comprising of lawyers and one Member of the Legislative Assembly as well as the National President of the Swaraj India and State Secretary of the Tamil Nadu unit of People's Union for Civil Liberties (PUCL) and after sending advance and proper intimation of the same in advance to all authorities, including the District Collector, the Superintendent of police and the Assistant Director of the Department of Geology and Mining on 15th September. Unfortunately, all of the above district authorities named above, remained elusive to the fact-finding team when the team visited their respective offices. though members of different police intelligence agencies had travelled all along with the fact-finding team members during their investigation.

In its communique to the NHRC, the HRDA has stated that it strongly holds the view that HRDS Mr. Jeganathan's family members (first and second wives) as well his sons, relatives and others who witnessed the incident live in danger of their own lives today since HRD Jegaanthan's carrying out one of his fundamental duties enshrined in Article 51 A (g) of the Indian Constitution which says "It shall be duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures". Right to a clean environment is also one

of the basic elements to ensure a welfare state which is stated in the Directive Principles of State Policy.

It is submitted that the continuation of the above-referred illegal stone quarry and several others in the district for so many years indicate the negligence of the district officer responsible for allowing the functioning of such an illegal stone quarry, namely, the Assistant Director and the Regional Joint Director of the said Department based at Trichirapalli. This clearly amounts to negligence in the prevention of the above said human rights violation of not only the life of the said deceased HRD but also the lives of the people in the area for so many years to the right to lives of the public for the environmental hazards that this illegal quarry and other such quarries have led to.

Besides, Article 21 of the Constitution, guarantees fundamental Right to Life and liberty. Right to environment, free of danger of disease and infection is inherent in it.

Invoking the right to a clean, healthy and sustainable environment that is now recognized by the United Nations Human Rights Council (UNHRC) 48/13, the HRDA has pointed out that the UNHRC has now adopted a resolution that "recognizes the right to a clean, healthy and sustainable environment as a human right that is important for the enjoyment of human rights". This resolution has been supported globally including by the Global Alliance of National Human Rights Institutions (GANHRI).

Furthermore, the UN Declaration on Human Rights Defenders 1998, seeks to protect the monitoring and advocacy functions of defenders by recognizing their right to obtain and disseminate information relevant to the enjoyment of human rights.

In this communication, the HRDA has appealed to the NHRC to treat this as a case of inaction by the District authorities and the local police that had ultimately led to the attack on the very life of an environmental HRD for exercising his constitutionally guaranteed fundamental right to resist degradation of the environment. The subsequent illegal arrests demonstrate how actively in collusion with perpetrators the district authorities have been only because they wanted to prevent any orders being passed by them or through a court of law demanding a repost-mortem in the case.

#### Appeal to NHRC:

Direct the Director General of Police of Tamil Nadu to initiate a speedy inquiry in pursuing the present case by transferring it to the Crime Branch CID for investigation and directing its completion of enquiry speedily;

Direct the Director General of Police of Tamil Nadu to, in the meantime, submit a report to the NHRC within two weeks to the specific averments made in this complaint :

Direct the Director General of Police of Tamil Nadu to ensure complete physical and psychological safety of the HRD Jeganathan's family (two wives and sons and relatives) and assure the NHRC of the same actions within one week.

Direct the District and Sessions Judge of Karur District to initiate action suo motto using his powers as the Convenor of the Witness Protection scheme 2018 in the district to protect every witness connected with the case after obtaining a threat analysis report as required under the scheme.

Direct the Government of Tamil Nadu to immediately provide a compensation of Rs. 10 lakh to the family of the deceased HRD and a government job to one of his family members.

Direct the Commissioner of the Department of Geology and Mining to enquire in a time-bound fashion into the history of the continuous existence of the said illegal stone quarry in Thennimalai in Karur district since 2015, despite complaints preferred continuous surprise checks by officials responsible and owned and operated by Selvakumar, one of the accused in the present murder case registered after the death of the HRD Jeganathan.

Consider exercising Section 12 (b) of the Protection of Human Rights Act and intervene in the relevant criminal court to defend the environmental HRD Jeganathan by arranging for expert legal assistance by engaging a senior criminal lawyer to assist the prosecution from the time of investigation of this case onwards till the final report is filed and trial completed and obtain for the family of the deceased HRD and his family members and other witnesses proper witness protection as mandated under the Witness Protection Scheme 2018.

Direct the Additional Chief Secretary of Tamil Nadu, Department of Environment, Climate Change and Forests to create a safe atmosphere conducive to EHRDs in the state.

Direct the State Government of Tamil Nadu to implement the mandatory precautionary principle directed by the Hon'ble Supreme Court to protect the environment by anticipating, preventing and attacking the causes of environmental degradation.

Recently, in a strange directive emanating from the NHRC, the Commission had, through an order dated March 16, 2022 in NHRC Case No 7090/22/11/2020/OC, directed the Director General, Investigation of the NHRC to investigate the allegation of misusing the Commission and directed it to submit a report. Since 2010, the HRDA asserts that it has invoked principles of non-partisan reporting to file as many as 800 complaints to the NHRC.



# **Key Witness in the Bilkis Bano Case Claims Threat to Life**, Writes to CJI: Report

https://thewire.in/rights/key-witness-bilkis-bano-case-claims-threat-to-life-convict Imtiaz Ghanchi (45), a key witness in the Bilkis Bano case, has claimed that he was recently threatened by one of the convicts Radheshyam Shah and wrote to the Chief Justice of India, U.U. Lalit, to seek protection in the wake of the "threat" to his life, The Quint reported.

"He [Shah] threatened me saying we will beat you people blue and black till you leave the village," recalls Ghanchi about his chance encounter with Shah on September 15.

Shah was one of 11 men convicted for gang-rape of Bano and mass murder of her 14 family members, including her three-year-old daughter, during the Gujarat 2002 riots in Godhra. After the Gujarat government controversially approved their application for remission, the convicts were released from a sub-jail in Godhra on August 15.

Recalling what transpired on September 15, Ghanchi told Quint that he was spotted by Shah at the Piplod railway barricade when he was on his way to his residence in Devgadh Baria from Singvad village. Although he was scared, Ghanchi says he wasn't surprised, adding that he has been apprehensive of such a situation since they were released.

"I was on a bike, waiting for the train to pass when Radheshyam Shah spotted me and signalled me to walk up to him. I was scared to go near him but I went anyway. He then threatened me saying ab to hum bahaar aa gaye hain. Tum logon ko maar maar ke gaanv se nikaalenge (Now we're free. We'll beat you people blue and black till you leave the village)," Quint quotes Ghanchi as saying.

In the immediate aftermath of the riots in 2002, Ghanchi left his home in his native village of Singvad (Randhikpur) along with his family and shifted to a relief colony in Devgadh Baria. Since then, he has been living there with his wife and children.

"We left the village (Randhikpur) in 2002 after the riots. Never had the courage to go back. But I am a daily wager. I have to go to the village to find work," Ghanchi rues.

In his letter to CJI, dated September 19, Ghanchi recalled that Shah, who was sitting in his car along with his driver, threatened and laughed at him when he was about to leave from there. Since then, Ghanchi has written to several officials, including the CJI. He has also sent a copy of the letter to CJI to the Gujarat home secretary and the National Human Rights Commission, stating that there is a threat to his life.

During the trial at a special Mumbai Central Bureau of Investigation (CBI) court in the case, Ghanchi had told that on the next day of the Godhra train burning incident, he had

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seen one of the accused, now deceased Naresh Modhiya, holding a Rampuri knife in his hand.

He had also informed the court that he had seen another accused, Pradeep Modhiya, pelting stones and chanting slogans near his house in Gujarat's Randhikpur.



## NHRC orders CP to act in atrocity plaint

https://www.ahmedabadmirror.com/nhrc-orders-cp-to-act-in-atrocity-plaint/81845040.html

The National Human Rights Commission (NHRC) has directed the Ahmedabad police commissioner to take appropriate action on the complaint regarding assault on tribal labourers within eight weeks.

In July, cops from the Kagadapith police station had assaulted a group of seven tribal labourers at the Geeta Mandir bus stand.

The labourers, who were from Dang, had gone to Kutch to work at a pomegranate farm. On their return journey, they had halted at the bus stand.

One of the labourers was taken to a nearby police chowky and assaulted.

When the other labourers reached the police chowky, they too were assaulted.

While the police claimed recovery of knives from the labourers, the victims contested that they were the tools with which they worked on the pomegranate farm.

Ultimately, the labourers were allowed to go and subsequently a complaint was filed with the Kagadapith police.

Later on, a victim's father approached the NHRC demanding stringent action against the cops under the IPC sections as well as attaching the SC/ST Atrocities Act into the complaint.



# जरूरतमंदों के लिए आगे आए NRI बिजनेसमैन: अपने हिस्से की कमाई करेंगे दान: राना अध्यक्ष भंडारी बोले: इंसानियत से बड़ा धर्म नहीं

https://www.bhaskar.com/local/rajasthan/jodhpur/news/will-earn-his-share-of-charity-rana-president-bhandari-said-there-is-no-bigger-religion-than-humanity-130347164.html एसोसिएशन ऑफ इंडियन अमेरिका अब जरूरतमंद लोगों को आर्थिक सहायता भी मुहैया करवाएगा। इस दीपावली भी किसी जरूरतमंद की दुनिया रोशन हो इसके लिए अमेरिका के न्यूयॉर्क और अन्य शहरों में रहकर बिजनेस करने वाले लोगों का संगठन अपनी कमाई का हिस्सा इसमें जमा करवाएगा। इसका यूज दीपावली पर जरूरतमंद लोगों के बीच किया जाएगा। इसकी जानकारी न्यूयॉर्क में हुए संगठन के 35वें दीपावली सेलिब्रेशन में प्रेसिडेंट हरीश ठाकर ने दी। बताया कि इंसानियत ही सबसे बड़ा धर्म है सेवा ही सबसे बड़ा कर्म है इसकी मान्यता को ध्यान में रखते हुए इस तरह की पहल की गई है। कार्यक्रम में विशेष तौर पर जयपुर फुट usa के चेयरमैन प्रेम भंडारी का सम्मान किया गया।

प्रेम भंडारी का सम्मान किया गया। कार्यक्रम में न्यूयॉर्क से बाहर के क्षेत्र के एनआरआई लोगों को भी बुलाया गया था।

कॉर्डियोलॉजिस्ट और फाउंडर इंटर्नल हार्ट केयर सेंटर के को फाउंडर समीन शर्मा ने प्रेम भंडारी की और से किये जा रहे कामों को बताते हुए कहा कि कोविड जैसे मुश्किल दौर में भी भंडारी NRI की मदद के लिए हमेशा तैयार रहें। इंडिया में भी इनका योगदान भुलाया नहीं जा सकता। इनके मन में देश के प्रति प्रेम और सेवा का जज्बा है।

भंडारी ने अपने संबोधन में कहा जयपुर फुट यूएसए और पद्मभूषण डीआर मेहता के नेतृत्व में लगभग 2 मिलियन से ज्यादा लोगों को नि:शुल्क कृत्रिम अंग दिए जा चुके हैं। इसको लेकर अब तक 93 इंटरनेशनल कैंप भी 39 देशों में हो चुके हैं।

कार्यक्रम डॉ जितन शाह, प्रकाश कृष्णन, डॉ बुद्धदेव, डॉ प्रतीची गोयनका का भी सम्मान किया गया।

फेमस इंटरवेंशनल कार्डियोलॉजिस्ट और जयपुर में इटरनल हार्ट केयर सेंटर एंड रिसर्च इंस्टीट्यूट के सह-संस्थापक डॉ सिमन शर्मा ने प्रेम भंडारी को की सराहना करते हुए कहा ओसीआई और टी-वीजा धारकों के लिए मनमानी यात्रा प्रतिबंधों में ढील देने, अनिवासी भारतीयों को उनकी कठिनाइयों के दौरान मदद करने में भंडारी के योगदान को भुलाया नहीं जा सकता। बता दें डॉ समीन एआईए में अध्यक्ष हैं। डॉ शर्मा फैमिली फाउंडेशन कार्डिएक कैथीटेराइजेशन लेबोरेटरी भी चलाते हैं।

कार्यक्रम के दौरान अपने संबोधन में भंडारी बोले कि इंसानियत से बड़ा कोई धर्म नहीं है। कार्यक्रम के दौरान अपने संबोधन में भंडारी बोले कि इंसानियत से बड़ा कोई धर्म नहीं है। प्रेम भंडारीप्रेम भंडारी REDIO (रेस्क्यूइंग एवरी डिस्ट्रेस्ड इंडियंस ओवरसीज) के अध्यक्ष और संस्थापक सदस्य हैं। डॉ ज्ञानेश्वर मुले राष्ट्रीय मानवाधिकार आयोग के सदस्य हैं। अमेरिका में REDIO के संस्थापक और मुख्य संरक्षक हैं।

### डॉ जतिन शाह

डॉ जितन शाह मेमोरियल स्लोन केटरिंग कैंसर सेंटर (एमएसकेसीसी)के हैड एन्ड नैक सर्जरी डिपार्टमेंट में 23 वर्ष तक अध्यक्ष रह चुके हैं। इस हॉस्पिटल में कई बड़ी राजनीतिक हस्तियां भी इलाज के लिए आती रहती है। फिलहाल न्यूयॉर्क में कॉर्नेल यूनिवर्सिटी मेडिकल कॉलेज में सर्जरी के प्रोफेसर हैं। सिर और गर्दन की सर्जरी के लिए द न्यूयॉर्क कैंसर सोसाइटी, द न्यूयॉर्क हेड एंड नेक सोसाइटी, द सोसाइटी ऑफ हेड एंड नेक सर्जन, द नॉर्थ अमेरिकन स्कल बेस सोसाइटी और इंटरनेशनल एकेडमी ऑफ ओरल ऑन्कोलॉजी के अध्यक्ष के तौर पर कार्य कर चुके है। इसके चलते उन्हें कई पुरस्कार भी मिले हैं।

# डॉ प्रकाश कृष्णन

डॉ प्रकाश कृष्णन माउंट सिनाई अस्पताल में एंडोवास्कुलर सर्विसेज (कार्डियोलॉजी) के सिस्टम डायरेक्टर हैं। धमनी रोग, एंजियोप्लास्टी, वैरिकाज़ नसों, धमनी रोगों को लेकर पिछले 25 वर्ष से इस फील्ड में हैं।

# डॉ बुद्धदेव मनवारी

डॉ बुद्धदेव पिछले चालीस वर्षों से ब्रुकलिन में कार्डियोलॉजिस्ट की प्रैक्टिस कर रहे हैं।फिलहाल ब्रुकलिन अस्पताल केंद्र और मेथोडिस्ट अस्पताल में कार्डियोलॉजी विभाग में अपनी सेवाएं दे रहे हैं। यह पिछले 35 वर्षों से एआईए से जुड़े हुए हैं।

#### डॉ प्रतिमा गोयनका

डॉ प्रतिमा गोयनका कोहेन चिल्ड्रन मेडिकल सेंटर में चाइल्ड केयर एक्सपर्ट हैं। यह इनपेशेंट यूनिट के एसोसिएट मेडिकल डायरेक्टर, पीडियाट्रिक क्लिनिकल इफेक्टिविटी कमेटी के डिप्टी प्रेसिडेंट भी हैं। इसके अलावा चाइल्ड रोगों को लेकर नई रिसर्च भी कर रहे हैं।

#### जोया अग्रवाल

कैप्टन जोया अग्रवाल एयर इंडिया के लिए उड़ान भरने वाली पहली भारतीय कमर्शियल पायलट हैं। उन्होंने सैन फ़्रांसिस्को से बेंगलुरू तक एक वुमेन टीम को लीड किया, जो दुनिया के सबसे लंबे नॉन-स्टॉप हवाई मार्गों में से एक है। इतना ही नहीं उत्तरी ध्रुव के ऊपर उड़ान भरने वाली पहली महिला भारतीय पायलट बनने का सौभाग्य भी इन्हें प्राप्त हैं। इसके तहत उन्होंने लगभग 16,000 किमी की दूरी तय की थी।

## 55 साल पुराना संगठन

20 अगस्त, 1967 को इस संगठन की स्थापना की गई थी। AIA ने 1970 में अपना संविधान अपनाया। एआईए अमेरिका में 'एशियाई भारतीयों' के कल्याण को लेकर काम कर रहा है। इसके साथ ही अमेरिका में भारत की छिव को बढ़ावा देने का काम भी कर रहा है। वर्ष 1967 से यह सम्मान समारोह का आयोजन किया जा रहा है जिसमें विभिन्न क्षेत्रों के प्रतिष्ठित हस्तियों को सम्मानित किया जा चुका है। 5 लोगों को नोबल पुरस्कार भी मिला चुका है। इसमें अमर्त्य सैन का नाम भी शामिल है।



# हम एमडीए छोड़ने पर एकजुट हैं, मावरी दोहराते हैं

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मेघालय भाजपा अध्यक्ष अर्नेस्ट मावरी ने मंगलवार को पार्टी के सरकार से हटने के पक्ष में दोहराया लेकिन फैसला केंद्रीय नेतृत्व करेगा। "हम एकजुट हैं (इस मुद्दे पर)। यह सदस्यों की चिंता है। उन्हें अवगत कराने का अधिकार है और उन्होंने विभिन्न समितियों में ऐसा किया। केंद्रीय नेताओं को सूचित कर दिया गया है और वे फैसला करेंगे।' 3 सितंबर को, भाजपा के मेघालय प्रभारी और राष्ट्रीय उपाध्यक्ष एम चुबा एओ ने कहा था कि पार्टी एक महीने के भीतर एमडीए छोड़ सकती है, लेकिन मावरी ने कहा, "यह उनका बयान है और मुझे नहीं पता कि उनका इससे क्या मतलब था।" एओ ने खुलासा किया था कि पार्टी उसके बाद प्रवर्तन निदेशालय और केंद्रीय जांच ब्यूरो को स्थापित करने के लिए एमडीए के खिलाफ अवैधता और भ्रष्टाचार के सब्त जुटा रही थी। इसके बाद, हेक और मावरी ने एओ के इस बयान की पुष्टि की कि पार्टी एमडीए से समर्थन वापस लेने पर विचार कर रही है। हालांकि, राज्यसभा सदस्य और एनपीपी के प्रदेश अध्यक्ष डब्ल्यूआर खरलुखी ने बीजेपी की धमकी को तमाशा करार दिया था. एनपीपी के राष्ट्रीय अध्यक्ष और मुख्यमंत्री कोनराड के संगमा ने भी एओ के बयान को निजी बताया था। उन्होंने कहा कि इसे भाजपा के आधिकारिक रुख के रूप में नहीं लिया जाना चाहिए क्योंकि इसका शीर्ष नेतृत्व उनसे संवाद करेगा यदि उसे कोई चिंता है जो अब तक नहीं थी। बर्नार्ड मामले में भाजपा ने एनएचआरसी पर भरोसा जताया क्ख्यात रिंपू बागान मामले और पार्टी के राज्य उपाध्यक्ष बर्नार्ड एन मारक की गिरफ्तारी पर, मावरी ने कहा कि भाजपा राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से उम्मीद करती है कि वह मामले में कई लोगों को कथित रूप से गलत तरीके से फंसाने और परेशान करने के लिए शामिल अधिकारियों के खिलाफ कार्रवाई शुरू करेगी। "हमने पीड़ितों के बयान देखे हैं। उनमें से कुछ ने NHRC से संपर्क किया है। उनके अनुसार, उन्हें परेशान किया गया और विभिन्न मामलों में फंसाया गया, "भाजपा के राज्य प्रमुख ने कहा। वेस्ट गारो हिल्स के उपायुक्त और प्लिस अधीक्षक को हटाने की पार्टी की मांग पर उन्होंने कहा कि इस बात के स्पष्ट संकेत हैं कि मारक को झूठा फंसाया गया था. इससे पहले, मामले के सिलसिले में गिरफ्तार किए गए 24 लोगों ने एनएचआरसी में याचिका दायर कर आरोप लगाया था कि उन्हें मनमाने ढंग से गिरफ्तार किया गया और प्लिस ने उनके साथ दुर्व्यवहार किया। उनमें से क्छ पहले ही आयोग के समक्ष पेश हो चुके हैं।